Identification Of Prisoners (Bombay Amendment) Act, 1922

11 of 1922

[14 December 1922]

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PREAMBLE

An Act to amend the Identification of Prisoners Act, 1920.

WHEREAS it is expedient toamend the Identification of Prisoners Act, 1920, in its application to 2[the Greater Bombay] in manner hereinafter appearing;

A N D WHEREAS the previous sanction of the Governor- General required by clause (f) of sub-section (3) of section 80A of the Government of India Act has been obtained for the passing of this Act; It is hereby enacted as follows :-

1. For Statement of Objects and Reasons, see Bombay Government Gazette, 1922 Part V. p. 96.

2 . These words were substituted for the original by Bom. 17 of 1945, section 9, Sch. E read with Bom. 52 of 1947, section 2, proviso.

1. Short Title And Extent :-

(1) This Act may be called the Identification of Prisoners (Bombay Amendment) Act, 1922.

(2) It extends to 1[the Greater Bombay].

1. These words were substituted for the original by Bom. 17 of

1945, section 9, Sch. E read with Bom. 52 of 1947, section 2, proviso.

2. Amendment Of Section 2 Of Xxxiii Of 1920 :-

In clause (b) of section 2 of the Identification of Prisoners Act, 1920, hereinafter called "the said Act", after the figures "1898" the words and figures "or Chapter V of the City of Bombay Police Act, 1902" shall be inserted.

3. Amendment Of Section 5 Of Xxxiii Of 1920 :-

In section 5 of the said Act -
(a) after the figures "1898", the words and figures "or the City of Bombay Police Act, 1902" shall be inserted; and
(b) to the first proviso, the words "or a Presidency Magistrate" shall be added.

4. Amendment Of Section 7 Of Xxxiii Of 1920 :-

In section 7 of the said Act, after the word "Officer" the words "or in the City of Bombay, the Commissioner of Police" shall be inserted.